

ernment Savings Certificates Act, 1959.—

(i) The Government Savings Certificates Amendment Rules, 1966, published in Notification No. G.S.R. 719 in Gazette of India dated the 13th May, 1966.

(ii) The National Savings Certificates (First Issue) Amendment Rules, 1966, published in Notification No. G.S.R. 720 in Gazette of India dated the 13th May, 1966.

[Placed in Library. See No. LT-6519/66]

PUNJAB GOVERNMENT'S LETTER TO THE PRESIDENT *re.* PRESIDENT'S RULE IN PUNJAB

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): Sir, on behalf of Shri Jai Sukh Lal Hathi: I beg to lay on the Table a copy of letter No. PS/1/S/66 dated the 28th June 1966, from the Governor of Punjab to the President of India recommending the issue of a Proclamation under article 356 of the Constitution in relation to State of Punjab. [Placed in Library. See No. LT-6520/66]

ANNUAL REPORT OF THE NATIONAL BUILDINGS CONSTRUCTION CORPORATION LTD., NEW DELHI

The Deputy Minister in the Ministry of Works, Housing and Urban Development (Shri Bhagwati): Sir on behalf of Shri Mehr Chand Khanna I beg to lay on the Table.—

(i) A copy of the Annual Report of the National Buildings Construction Corporation Limited, New Delhi for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-6521/66]

INDIAN ELECTRICITY (AMENDMENT) RULES, 1966

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): Sir, I beg to relay on the Table a copy of the Indian Electricity (Amendment) Rules, 1966, published in Notification No. G.S.R. 523 in Gazette of India dated the 9th April, 1966, under sub-section (6) of section 38 of the Indian Electricity Act, 1910. [Placed in Library. See No. LT-6225/66]

WORKING GROUP REPORT ON SERICULTURE, 1964 AND THE REPORT OF THE TASSAR SILK COMMITTEE, 1966

Shri Shafi Qureshi: Sir, I beg to lay on the Table:—

(1) A copy of the Working Group Report on Sericulture, 1964.

[Placed in Library. See No. LT-6522/66].

(2) A copy of the Report of the Tassar Silk Committee, 1966.

[Placed in Library. See No. LT-6522/66]

12.31 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th July, 1966, has passed the enclosed motion referring the Insecticides Bill, 1964, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members

[Secretary]

of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to regulate the import, manufacture, sale transport, distribution and use of insecticides with a view to prevent risk, to human beings or vertebrate animals, and for matters connected therewith be referred to a joint committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Shri K. S. Chavda
2. Dr. Dharam Prakash
3. Shri Krishan Dutt
4. Shri Niren Ghosh
5. Dr. Shrimati Phulrenu Guha
6. Shri I. K. Gujral
7. Shri Jagat Narain
8. Shri Lokanath Misra
9. Choudhary A. Mohammad
10. Shri Neki Ram
11. Shri P. S. Patil
12. Shri J. C. Nagi Reddy
13. Shri N. Sri Rama Reddy
14. Dr. M. M. S. Siddhu
15. Shri Niranjana Singh

and 30 members from the Lok Sabha;

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such Variations and modifications as the Chairman may make;

That the Committee shall make a report to this House by the first day of the next session; and

That this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

12.32½ hrs.

RE: POINT OF ORDER

श्री बागड़ी : (द्विगार) अध्यक्ष महोदय, मैं 376 के अन्तर्गत 197 के बारे में व्यवस्था उठाना चाहता हूँ, मुझे इस से कोई मतलब नहीं कि उन माधुओं की मांग का था। उनकी मांग नहीं थी या गलत थी लेकिन दिल्ली जैसे शहर के अन्दर पचास माधु और मन्दासी गिरफ्तार हैं, तो, दिल्ली के अमन-चैन की व्यवस्था कैसे कायम रह सकती है। दिल्ली की नाक के नीचे माधु सेवक समाज के जो सरकारी नेता नन्दा माहब हैं उन के हाँते हुए, इन गैर सरकारी माधुओं को इस प्रकार से गिरफ्तार किया जाय, इस से व्यवस्था बिगड़ सकती है। जब इतना महत्वपूर्ण प्रश्न भी लोक सभा में नहीं आ सकता तो अमन-चैन कैसे रह सकती है। इस लिये मेरा निवेदन है कि गृह-मन्त्री इस के ऊपर बयान दें। सेशन चल रहा है और इस तरह से लोगों को गिरफ्तार किया जाय, इस से हमारे ऊपर जिम्मेदारी आती है।

श्री रामसेवक यादव : (याराबंकी) : मैं एक जानकारी आपको देना चाहता हूँ कि नन्दा जी ने उन से कहा था कि हम कुछ नहीं कर सकते, नम प्रधान मंत्री के यहाँ जायें।

Shri N. Sreekantan Nair (Quilon):
Beefeaters also must be protected against the fanatics in India. There must be some limit.

श्री बागड़ी यह खाने का मवाल नहीं है, कानून के तहत अमन-चैन का मवाल है। (व्यवधान)

अध्यक्ष महोदय : अब आप दें; जाइये मुझे माजूम नहीं था कि व्यवस्था के प्रश्न